

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SANKALP PAPERS INDUSTRIES PRIVATE LIMITED.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SANKALP PAPERS INDUSTRIES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	17 th May, 1996
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad, India, under the Companies Act, 1956
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U21010GJ1996PTC029674
5.	Address of the registered office and principal office (if any) of corporate debtor	At. & Po-Dumkhal, Tal-Valod, Dumkhal, Dist- Tapi Tapi, Surat GJ- 394640
6.	Insolvency commencement date in respect of corporate debtor	16-12-2019(Order Received date-24-12-2019)
7.	Estimated date of closure of insolvency resolution process	13th June, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name- GordhanbhaiRatnabhaiGodhani Reg No- IBBI/IPA-001/IP/P- 01201/2018-2019/11921
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Add - 16,Sakarta Society, Kargil Chowk, Punagam, Surat, Gujarat-395010 Email -grgodhani@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	209 Rajhans Point,Geetanjali,VarachhaRoad, Surat - 395 006. Email grgodhani@gmail.com
11.	Last date for submission of claims	07th January, 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives Are available at:	(a) www.ibbi.gov.in / www.sunresolution.in (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of the Sankalp Papers Industries Private Limited on 16th December, 2019(order received on 24.12.2019).

The creditors of SANKALP PAPERS INDUSTRIES PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before **07th January, 2020** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 28th December, 2019
Place: Surat



Sd/-
GordhanbhaiRatnabhaiGodhani
Interim Resolution Professional
Reg. No- IBBI/IPA-001/IP-P01201/2018-2019/11921